

ITEM NO.103

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.682/2021

S.G. VOMBATKERE

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(With IA No.66937/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No.69695/2022 - CLARIFICATION/DIRECTION, IA No.71538/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No.67750/2022 - INTERVENTION APPLICATION, IA No.67360/2022 - PERMISSION TO FILE APPLICATION FOR DIRECTION and IA No.71746/2022 - STAY APPLICATION)

WITH W.P.(C) No.802/2021 (X)

W.P.(CrI.) No.106/2021 (X)

(With IA No.27982/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No.87150/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No.78482/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No.86234/2021 - INTERVENTION APPLICATION, IA No.78477/2021 - INTERVENTION APPLICATION, IA No.77708/2021 - INTERVENTION APPLICATION, IA No.77529/2021 - INTERVENTION APPLICATION and IA No.27978/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

W.P.(C) No.552/2021 (X)

(With IA No.62095/2021 - APPROPRIATE ORDERS/DIRECTIONS)

W.P.(CrI.) No.217/2021 (X)

(With IA No.62627/2021-EX-PARTE STAY)

CONMT.PET.(C) No.300/2021 in SMW(C) No. 3/2021 (PIL-W)

(With IA No.62813/2021 - EXEMPTION FROM FILING AFFIDAVIT)

CONMT.PET.(C) No.301/2021 in SMW(C) No. 3/2021 (PIL-W)

(With IA No.62909/2021 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT, IA No.65211/2021 - EXEMPTION FROM FILING O.T. and IA No.65210/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(C) No.773/2021 (X)

W.P.(CrI.) No.304/2021 (PIL-W)

(With IA No.84068/2021 - APPLICATION FOR EXEMPTION FROM FILING

ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

W.P.(Crl.) No.307/2021 (PIL-W)

(With IA No.85962/2021 - EXEMPTION FROM FILING AFFIDAVIT and IA No.85946/2021 - STAY APPLICATION)

W.P.(Crl.) No.498/2021 (PIL-W)

W.P.(C) No.1181/2021 (X)

W.P.(C) No.1279/2021 (X)

W.P.(C) No.1381/2021 (X)

(With IA No.168874/2021 - EXEMPTION FROM FILING AFFIDAVIT)

W.P.(Crl.) No.216/2021 (X)

(With IA No.62612/2021 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT, IA No.65270/2021 - APPLICATION FOR PERMISSION, IA No.62611/2021 - APPROPRIATE ORDERS/DIRECTIONS and IA No.65272/2021 - EXEMPTION FROM FILING AFFIDAVIT)

W.P.(Crl.) No.408/2022 (X)

(With IA No.154155/2022 - EX-PARTE STAY and IA No.154157/2022 - EXEMPTION FROM FILING O.T.)

Date : 22-11-2023 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

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**UPON hearing the counsel the Court made the following
O R D E R**

- 1 In order to facilitate the final hearing before the Constitution Bench, Mr Prasanna S and Ms Pooja Dhar, counsel are appointed as nodal counsel.
- 2 The nodal counsel shall prepare a common compilation of case law, documents and written submissions filed by the parties in terms of the Circular dated 22 August 2023 issued for regulating the course of submissions in larger Bench cases. Parties shall file all submissions by 31 December 2023 with the nodal counsel.
- 3 The nodal counsel shall prepare soft copies of the common compilations duly indexed in terms of the above circular.
- 4 The common compilation shall be e-filed on or before 9 January 2024. The common compilation shall be made available to all the parties. The compilation shall be in the electronic form and shall be emailed to cmvc.dyc@gmail.com.
- 5 The Registry shall notify the date for hearing of the reference in the month of January 2024.

(CHETAN KUMAR)
A.R. - cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar